

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
KANDLA ENERGY AND CHEMICALS LIMITED****RELEVANT PARTICULARS**

1. Name of Corporate Debtor	KANDLA ENERGY AND CHEMICALS LIMITED
2. Date of incorporation of Corporate Debtor	07/03/2005
3. Authority under which Corporate Debtor is incorporated / registered	RoC – AHMEDABAD
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24230GJ2005PLC045642
5. Address of the registered office and principal office (if any) of Corporate Debtor	11, Second Floor, Shri Krishna Centre, Near Mithakhali Six Roads, Navrangpura, Ahmedabad-380 009
6. Insolvency commencement date in respect of Corporate Debtor	21/10/2022 (Order received on 31/10/2022)
7. Estimated date of closure of insolvency resolution process	21/04/2023
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	CA NIMAI GAUTAM SHAH Reg. No.: IBBI/IPA-001/IP-P00154/2017-18/10323 AFA Validity upto : 12.01.2023
9. Address & email of the interim resolution professional, as registered with the board	605-606-607, Silver Oaks, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad – 380 007, Gujarat Email: cnjabd@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	605-606-607, Silver Oaks, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad – 380 007, Gujarat Email: kandlaenergy.cirp@gmail.com
11. Last date for submission of claims	14/11/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not applicable as of now
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. 2. Not applicable as of now 3.
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	Web Link : https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **Kandla Energy and Chemicals Limited** on **21/10/2022** (Order received on 31/10/2022).

The creditors of **Kandla Energy and Chemicals Limited**, are hereby called upon to submit their claims with proof on or before **14/11/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

CA NIMAI GAUTAM SHAH

Date : 01.11.2022 **Interim Resolution Professional for Kandla Energy And Chemicals Limited**
Place: Ahmedabad **Reg. No.:** IBBI/IPA-001/IP-P00154/2017-18/10323